

**No. 23(02)/2011-Judl.
Government. of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section**

New Delhi the 1st September, 2011

OFFICE MEMORANDUM

Subject: Revision of fee payable to Panel Counsel of High Courts as well as CATs of Bombay and Kolkata.

In partial modification to this Department's in OM No. 23(2)/2001-Judl. & OM No.22(02)/2001-Judl. dated 14th May, 2001 the undersigned is directed to convey the approval of the Competent for **revision of the fee structure applicable to Special Counsel, Senior Counsel Group-I, Senior Counsel Group-II and Junior Counsel of High Courts as well as CATs Benches of Bombay and Kolkata with immediate effect** as per the following rates of fee:-

Sl. No.	Item of work	Special Counsel	Senior Counsel Group.I	Senior Counsel Group.II	Jr.Counsel Advocate on record
1.	Suits, Appeals, Writ/Revision Petitions including Special Civil Application in the High Court.	Rs.6000	Rs.4000	Rs.2500	Rs.1200
	Per Conference/Consultation	Rs.600	Rs.500	Rs.400	Rs.300
2.	Applications including Interim Motions, Notices, Appeals, Leave Applications, Arbitration, Company matters, Criminal Revision and other Land Acquisition References (Per day per effective hearing)	Rs.2000	Rs.2000	Rs.1500	Rs.900
	Per Conference/Consultation	Rs.600	Rs.500	Rs.400	Rs.300
3.	Drafting or Settling Pleadings, and Affidavits (per pleadings)	Rs.2000	Rs.1200	Rs.1000	Rs.700
	Per Conference/Consultation	Rs.600	Rs.500	Rs.400	Rs.300
4.	Appearance before Arbitrator and Tribunals, etc and Courts other than the High Courts(Per day per effective hearing)	Rs.5000	Rs.4000	Rs.2500	Rs.1500
	Per Conference/Consultation	Rs.600	Rs.500	Rs.400	Rs.300

5.	Chamber Applications, including Adjournment Applications per day inclusive of consultation	NIL	Rs.1000	Rs.600	Rs.400
6.	Written opinions and written advice including advice on evidence (inclusive of consultation)	Rs.2500	Rs.1500	Rs.900	Rs.700

Note:- There will be no ceiling on the number of conference/consultation in the case of Special Counsel, however in the case of other categories of counsels, the number of conferences per cases will be limited to four(relaxable to six at the discretion of the Incharge(Litigation) of Branch Secretariat , Mumbai/Kolkata).

2. All other terms and conditions applicable to Special Counsel, Senior Counsel Group-I, Senior Counsel Group-II and Junior Counsel of High Courts as well as CATs Benches of Bombay and Kolkata in the pre-revised OM No. 23(2)/2001-Judl. dated 14th May, 2001& OM No.22(02)/2001-Judl. dated 14th May, 2001 shall continue to remain applicable unless specifically revoked/revised.

3. This issues with the approval of the Ministry of Finance, Department of Expenditure's ID No. 9(11)/99-E.II dated 18th July, 2011.



(M.A.Khan Yusufi)

Joint Secretary and Legal Adviser
Ph:23385383

Copy to:

1. All Ministries/Departments to the Government of India.
2. All Special Counsel, Senior Counsel Group-I, Senior Counsel Group-II and Junior Counsel of High Courts as well as CATs Benches of Bombay and Kolkata through the concerned Incharge of Branch Secretariat of Bombay and Kolkata.
3. Incharge, Branch Secretariats Mumbai/Kolkata/Chennai/Bangalore.
4. Department of Expenditure, Ministry of Finance, New Delhi w.r.t. their ID Note No. 9(11)/99-E.II dated 18th July, 2011.
5. Pay and Accounts Officer, Deptt of Legal Affairs, New Delhi.
6. NIC Cell with the request to upload the same in the website of this Deptt.
7. O.L. Section for Hindi Translation.



(Kishore Kumar)
Section Officer